

(67)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. No. 1886 of 1994

New Delhi, this the 5th day of December, 1994.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN
HON'BLE MR B.N.DHUNDIYAL, MEMBER(A)

Shri Hari Ram Sharma
S/O Shri Puran Dass,
Casual Labour with temporary Status
under Chief Traction Foreman
Central Railway,
Jhansi. Applicant.
(through Mr K.N.R. Pillai, Advocate).

vs

1. Union of India
through the Secretary
Ministry of Railways(Railway Board)
New Delhi.
2. Divisional Railway Manager,
Central Railway
Jhansi. Respondent.
(through Mr H.K.Gangwani, Advocate).

ORDER(oral)

JUSTICE S.K.DHAON, VICE CHAIRMAN

The relief claimed, in substance,
is that the services of the applicant may be
regularised in Group 'D'.

2. A counter-affidavit has been filed
on behalf of the respondents. It is stated therein
that now all the hurdles in the way of the
applicant have been cleared in so far as the clearance
regarding condonation of break in service has been
obtained from the competent authority. The
respondents will, therefore, consider the case of
the applicant for regularisation as and when
a vacancy arises. This step should satisfy the
applicant. The application is disposed of in terms
of the stand taken in the counter-affidavit.

3. There will be no order as to costs.

B.N.Dhundiyal
(B.N.Dhundiyal)
Member(A)

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman.

/sds/